

**IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH, AHMEDABAD**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER &
Ms. MADHUMITA ROY, JUDICIAL MEMBER**

ITA No.2518/Ahd/2017
(Assessment Year : N.A.)

Shri Arbudadevi Charitable Trust – Palitana, Mithusinh S Parmar, Chitrakut Society, B/h Mansinhji Hospital, Palitana.	Vs.	PCIT (Exemption), 1 st Floor, Room No.111 & 112, Annexure Building, Aaykar Bhavan, Ashram Road, Ahmedabad.
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[PAN No. AAMTS 4925 Q]

(Appellant)

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(Respondent)

Appellant by :

Shri P. B. Parmar, A.R.

Respondent by:

Shri Rifa Dokania, CIT-D.R.

Date of Hearing

22/07/2019

Date of Pronouncement

23/07/2019

ORDER

PER Ms. MADHUMITA ROY -JM:

The instant appeal filed by the assessee is against the order dated 28.09.2017 passed by the Principal Commissioner of Income Tax (Exemption)- Ahmedabad under section 12AA of the Income Tax Act, 1961 (hereinafter referred as to “the Act”).

2. At the outset, Learned Counsel appearing for the assessee has submitted that he wants to withdraw this appeal. The Id. DR has no objection in this respect. Thus in view

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of the submission made by the assessee's Counsel, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

This Order pronounced in Open Court on

23/07/2019

Sd/-
(WASEEM AHMED)
ACCOUNTANT MEMBER

Sd/-
(Ms. MADHUMITA ROY)
JUDICIAL MEMBER

Ahmedabad; Dated 23/07/2019

Priyadav, Sr.PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The PCIT(Exemption)- Ahmedabad.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/BY ORDER,

सत्यापित प्रति //True Copy

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद/ ITAT, Ahmedabad